

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A. No. 324 of 1995

Tuesday this the 28th day of February, 1995.

**CORAM**

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

(By Advocate Mr. G. Sasidharan Chempazhanthiyil)

vs.

1. The Commissioner of Income Tax,  
Thiruvananthapuram.
2. The Chief Commissioner of Income Tax  
Central Revenue Building, IS Press Road,  
Kochi.18.
3. Director, Directorate of Income Tax  
(Income Tax) ARD Centre, E-2,  
Jhandewalan Extn. New Delhi.
4. Central Board of Direct Taxes,  
North Block, New Delhi 1 represented  
by its Chairman.
5. Union of India represented by its  
Secretary, Ministry of Finance,  
New Delhi. ... Respondents

(By Advocate Mr.KS Bahuleyan for Sr.CGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

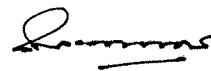
Applicant seeks retrospective promotion with effect from 3.6.1993. An examination was held in July, 1992 for promoting officials to the post of Income Tax Officers. Applicant took the examination but she was told that she had failed.

...2

Those who passed were promoted on 3.6.93. She pursued the matter and by A4 it was declared that she had passed the examination held in July, 1992. Learned Standing Counsel does not dispute the correctness of A4. That would imply that she should have been promoted on an earlier date. She retires today, but she seeks the relief of earlier notional promotion on the basis of A4.

2. She has made A8 representation for this relief and that is pending consideration before second respondent. Second respondent will take a final decision in the matter, pass a reasoned order within six weeks from today and communicate the same to applicant.
3. Application is allowed as aforesaid. No costs.

Dated 28th day of February, 1995.



S.P. BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

\*ks282\*